

**GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
DEPARTMENT OF PUBLIC ENTERPRISES**

**LOK SABHA  
UNSTARRED QUESTION NO. 1395  
TO BE ANSWERED ON 26.07.2016**

**Functioning of CPSEs**

**1395: SHRI ALOK SANJAR:**

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the number of Central Sector Public Enterprises (CPSEs) functioning in the country including Madhya Pradesh under the different Ministries, Departments of the Government at present;
- (b) the total investment made therein, State/UT-wise;
- (c) the details of the losses suffered by the Central Sector Public Enterprises during each of the last three years and the current year;
- (d) whether the Government proposes to set up more Central Sector Public Enterprises in the backward districts of the country including Madhya Pradesh;
- (e) if so, the details thereof; and
- (f) the details of the efforts made by the Government for the revival of loss making Central Sector Public Enterprises?

**ANSWER**

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES**

**(SHRI BABUL SUPRIYO)**

- (a): As per information available from the administrative Ministries/Departments, 298 Central Public Sector Enterprises (CPSEs) were functioning in the country as on 31.03.2015 including 4 CPSEs namely, Madhya Pradesh Ashok Hotel Corporation Ltd., NEPA Ltd., NHDC Ltd. and Northern Coalfields Ltd. in Madhya Pradesh. The Ministry / Department-wise detail of CPSEs is available at Appendix I (page Nos. S-173 to S-179) of Volume-I of Public Enterprises Survey 2014-15 laid in the Parliament on 26.02.2016.
- (b): State / Union Territories-wise details of investment of CPSEs as on 31.03.2015 is given in Annex.
- (c): The details of losses of loss making CPSEs for the last 3 years is mentioned below.

**Details of losses for the last 3 years**

Years	Losses (Rs. in crore)	Number of Loss making CPSEs
2014-15	27360	77
2013-14	21341	70
2012-13	28562	78

(d) and (e): The decisions on setting up CPSEs are taken by the Board of CPSEs as per their delegated powers and by the concerned ministries based on the techno-economic considerations.

(f): Department of Public Enterprises has issued guidelines for “Streamlining the mechanism for revival and restructuring of sick/ incipient sick and weak CPSEs: General principles and mechanism of restructuring” and under these guidelines the administrative Ministries /Departments are expected to take measures for revival of loss making CPSEs under their administrative control on case to case basis.

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